REVISED

SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 833/2024

ERA LUCKNOW MEDICAL COLLEGE AND HOSPITAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 291765/2024 - GRANT OF INTERIM RELIEF AND IA No. 293308/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)
WITH

W.P.(C) No. 832/2024 (X)

(IA No. 291691/2024 - AD-INTERIM WRIT AND IA No. 291693/2024 - EXEMPTION FROM FILING O.T.)

W.P.(C) No. 835/2024 (X) (IA No. 291934/2024 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No. 824/2024 (X)

W.P.(C) No.853/2024

M.A.No. 2587/2024 in W.P.(C) No. 76/2015 (FOR ADMISSION and M.A.NO.2587/2024 IN WPC NO.76/2015 (IA No.275688/2024-APPROPRIATE ORDERS/DIRECTIONS)

M.A.No. 2645/2024 in W.P.(C) No. 76/2015
(IA No. 291670/2024 - APPLICATION FOR PERMISSION, IA No. 291683/2024 - APPROPRIATE ORDERS/DIRECTIONS AND IA No. 291677/2024 - INTERVENTION/IMPLEADMENT)

SLP(C) No(s). 30394/2024 [FOR ADMISSION]

SLP(C) No(s). 30400/2024

(IA No.293864/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 20-12-2024 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Devashish Bharuka, Sr. Adv.

Mr. Vaibhav Choudhary, AOR

Mr. Tushar Jain, Adv.

Mrs. Charulata Choudhary, Adv.

Mrs. Anu B, Adv.

Mr. Siddhartha Dave, Sr. Adv.

Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Abdhesh Chaudhary, Adv.

Mr. Amit Jaiswal, Adv.

Mr. Meenesh Dubey, Adv.

Ms. Geetanjali Setia, Adv.

Ms. Radha Gupta, Adv.

Ms. Manisha Suri, Adv.

Ms. Meena Yadav, Adv.

Mr. Ritik Malik, Adv.

Mr. Nilendu Vatsyayan, Adv.

Mr. Nishi Kant Singh, Adv.

Mr. Swatej Jetta, Adv.

Ms. Ila Shikhar Sheel, AOR

Mr. Ashutosh Thakur, AOR

Mr. Chinmay Kumar, Adv.

Mr. Niranjan Swami, Adv.

Mr. Chandra Pratap, Adv.

Mr. Guarav Sharma, Sr. adv.

Mr. Prateek Bhatia, AOR

Mr. Dhawal Mohan, Adv.

Mr. Paranjay Tripathi, Adv.

Mr. Rajesh Raj, Adv.

Ms. Ankita Dogra, Adv.

Mr. Venkateswara Rao Anumolu, AOR

Mr. Saurabh Sharma, Adv.

Ms. Pooja Kumari, Adv.

Ms. Priyanka Thakur, Adv.

Ms. Priyanka Saxsena, Adv.

Mr. S.krishnamoorthy, Adv.

Mr. Vijay Kumar, Adv.

Mr. K.kumaravadivel, Adv.

Mr. Chand Qureshi, AOR

Mr. Mahness Pratap Singh, Adv.

Mr. P. Vishwanatha Shetty, Sr. Adv.

Mr. Nishanth Patil, Adv.

Mr. Mv Mukunda, Adv.

Mr. Ayush P Shah, Adv.

Mr. Vignesh Adithiya S, Adv.

Mr. Arijit Dey, Adv.

Mr. Nishanth Patil, AOR

Mr. Vivek Singh, AOR

Mr. Abhishek Gupta, Adv.

Mr. Ritik Dwivedi, Adv.

For Respondent(s)

Mr. Sarvesh Singh Baghel, AOR

Ms. Pragati Neekhra, AOR

Mr. Ranjan Kumar Pandey, AOR

Mr. Gopal Singh, AOR

Mr. K.M. Nataraj, ASG

Ms. Aishwarya Bhati, ASG

Ms. Archana Dave Pathak, Adv.

Ms. Sushma Verma, Adv.

Ms. Sunita Sharma, Adv.

Mr. Rajan Kumar Chourasia, Adv.

Mr. Anuj Srinivas Udupa, Adv.

Mr. Amrish Kumar, AOR

Mr. Vikramjeet Bannerjee, ASG

Mr. Prashant Rawat, Adv.

Ms. Sushma Verma, Adv.

Mr. Adarsh Kumar Pandey, Adv.

Mr. Sushil Raj, Adv.

UPON hearing the counsel the Court made the following O R D E R

- All these petitions/miscellaneous applications have been filed for directions the Admission with a prayer to Authorities to conduct stray/special counselling round for the seats remaining vacant even after the 5(five) round counselling.
- 2. One of the petitions is for conversion of one NRI seat which is vacant to the Management quota.
- 3. Shri Gaurav Sharma, learned senior counsel appearing for National Medical Council (NMC) fairly states that in view of number of vacant seats as a one time measure without it being

treated as a precedent, this Court may extend the period.

- 4. As a matter of fact, one miscellaneous application has also been filed by the NMC for approval of extended time limit. However, the said date has already gone.
- 5. Taking into consideration the peculiar facts and circumstances and further that the precious medical seats should not go in waste, when the country is facing acute shortage of Doctors, we are inclined to extend the period by way of a last chance.
- 6. The Admission Authorities are, therefore, directed to hold a fresh stray/special counselling for the seats remaining vacant and complete the admission process prior to 30.12.2024 in any eventuality.
- 7. It is further directed that no college would be permitted to admit the students directly and admission should be conducted only through the State Admission Authorities.
- 8. We, however, clarify that the stray/special admission process should not disturb the admission which are already finalized and the admissions would be made only from the waitlisted candidates.
- 9. Needless to state that the NRI seat which is vacant would also be converted into the General Category Quota, however, to be filled through the State Admission Authorities.

10. The writ petition(s), special leave petition(s), and miscellaneous applications, including pending applications, if any, are disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)